



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 16th October, 2019

- SRO 591.-Whereas, on 01-03-2019 Police Station Sopore received an information through reliable sources to the effect that activists of banned association Jel were carrying out anti-National activities in the jurisdiction of Police Station Sopore and have provoking the local population to carry out agitation for Secession of J&K from the Union of India; and
2. Whereas, a case FIR No.41/2019 U/S 10 & 13 ULA(P) Act of 1967 was registered at Police Station Sopore and investigation taken up;-and
 3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused person namely Bashir Ahmad Beigh S/o Ghulam Rasool Beigh R/o Dangerpora Sopore under sections 10,13 of the Unlawful Activities (Prevention) Act 1967.
 4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and
 5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available

against the accused persons for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Bashir Ahmad Beigh S/o Ghulam Rasool Beigh R/o Dangerpora Sopore for the commission of offences punishable U/S 10 & 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.41/2019 of P/S Sopore.

By order of Government of Jammu and Kashmir.

Sd/-

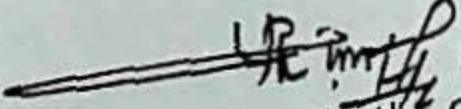
Principal Secretary to the Government
Home Department

No. Home/Pros/106/2019

Dated: 16.10.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-30/S/2019/2275-75 dated 12/07/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department